

THE HIGH COURT OF MEGHALAYA: SHILLONG

CIRCULAR

No.HCM.II/03/2013/_____

Dated Shillong, the 3rd June, 2021

In partial modification of this Registry's Circular No.HCM.II/03/1524 dated 26th April, 2021, in addition to "extremely urgent matters", all Subordinate Courts shall also take up matters which are ready for final hearing/argument, through video conference, on a priority basis, w.e.f. 7th June, 2021 until further orders.

By Order,


REGISTRAR GENERAL

Memo NO.HCM.II/03/2013/ 1286-A

Dated Shillong, the 3rd June, 2021

Copy to: -

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.
7. All District & Session Judges, Meghalaya for favour of kind information and necessary action.
8. The Joint Registrar(Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information.
- ✓ 9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
10. The President/Secretary, High Court Bar Association, Shillong for kind information
11. The President/ Secretary, Bar Associations of all districts for kind information.
12. Office File.


REGISTRAR GENERAL